

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1417

ANSWERED ON:03.12.2012

VEHICLE REGISTRATION TAX

Jardosh Smt. Darshana Vikram;Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the taxes levied on vehicles at the time of registration vary across States, and if so, the details thereof;
- (b) whether the Government proposes to bring uniformity in the taxes levied on motor vehicles across the States/Union Territories, and if so, the details thereof;
- (c) whether the Union Government has also sought opinions from State Governments in this regard, and if so, the details thereof, State-wise;
- (d) whether the Government has taken any action in co-ordination with the State Governments to implement uniform vehicle tax structure policy throughout the country; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) Government is aware that there is no uniformity in levying of taxes on the vehicles in various States. 'Taxation' of motor vehicles being State subject, States / Union Territories levy taxes on vehicles as per their category, i.e. buses, trucks/goods vehicles, trailers, tractors, two wheelers, cars/jeeps, taxi/ cab and also on the basis of goods vehicle weight (GVW). Some States levy life time tax on motor vehicles while taxes in some other States are charged annually/ quarterly/monthly. Taxes on vehicles also differ in some States as per the seating capacity, vehicle cost/value etc.

(b) to (e) Implementation of a uniform registration tax regime in all States/Union Territories would require consensus amongst them as this issue falls within the domain of States/Union Territories. The issue of bringing uniformity in the taxes levied on motor vehicles across States/UTs was discussed in the 34th meeting of Transport Development Council (TDC) held on 13th February, 2012 at New Delhi which was attended by representatives of various State Governments / Union Territories. As per the decision taken in the TDC meeting, an Empowered Group of State Transport Ministers has been constituted on the issue of rationalization of motor vehicle taxes. An official committee consisting of representatives of Transport Departments of some States/ Union Territories has also been set up to assist the Empowered Group of State Transport Ministers.